



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029

Petition No. 215/TL/2024

Dated: 24.7.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by POWERGRID Ramgarh Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi - 110016, for the amendment of the existing RTM transmission licence granted to POWERGRID Ramgarh Transmission Limited, for the "Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd." on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the existing RTM transmission licence is being amended is as under:

Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec- 1) for interconnection of BESS of JSW Renew Energy Five Ltd.

S. No.	Scope of the Transmission Scheme	Capacity/km	Implementation timeframe
1.	1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec1) for interconnection of JSW Renew Energy Five Ltd. BESS Project (Connectivity App No. 0212100040- 250 MW)	220 kV line bay - 1 no.	30.6.2025
Total Estimated Cost:			Rs 5.94 crore

2. The Central Transmission Utility of India Limited vide its letter dated 29.5.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 24.7.2024 in Petition No. 215/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to POWERGRID Ramgarh Transmission Limited before the Commission can be accessed at the website www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 6.8.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on 8.8.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary